

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-441/ND/2023
New IA-2206/2024

IN THE MATTER OF:

Celestial Aviation Services Ltd

.....Applicant

Vs.

SpiceJet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Nitin Sarin, Adv Mukul Katyal, Adv Priyam Jinger
For the Respondent : Adv Karanveer Singh Anand

ORDER

New IA2206/2024:-

This is an application filed by the Operational Creditor in terms of Rule 6 read with Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 seeking liberty to withdraw the Section 9 petition i.e. IB-441/ND/2023. Heard Ld. Counsel for the Applicant/Operational Creditor who submitted that the matter has been amicably settled with the Corporate Debtor. Ld. Counsel for the Corporate Debtor is also present and endorsed the said view. The Section 9 petition has not been admitted so far. In view of this, liberty is granted to the Applicant/Operational Creditor to withdraw the Company Petition IB-441/ND/2023 and the same is **dismissed as withdrawn**. All the papers be sent to record room. With these observations, the present **IA is disposed off**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**